

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

ITEM No. 3

NEW IA-728/ND/2022 in IB-2299/ND/2019

**IN THE MATTER OF:**

Jaydev Pharma Distributors	...	Applicant
Versus		
Alnichen Life Sciences Pvt. Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 15.02.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP : Mr. Anubhav Mehrotra, Mr. Ayandeb Mitra,  
Mr Bipin Garg, IRP in person

For Suspended Board of Directors : Mr. Virender Ganda, Senior Advocate,  
Mr. Vishal Ganda, Advocate, Mr. Anurag Sharma, Advocate, Ms. Yashika  
Sharma, Advocate

**ORDER**

**NEW IA-728/ND/2022:**

This application has been moved on behalf of the IRP stating that the matter has been settled and CoC was not constituted in the present matter. Learned Counsel for the IRP stated that his fees and all costs have already been paid and nothing is due. Learned Counsel further stated that he wants to withdraw the present IB application.

Accordingly, in view of the prayers made in this application, IB application i.e. IB-2299/ND/2019 stands allowed and **disposed of as withdrawn**. The Corporate Debtor is relieved from the rigors of the CIRP proceedings. In view of the same, IRP is also discharged from the obligations.

File be consigned to records.

-Sd-

**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

-Sd-

**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**